



2026:DHC:8435



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010335532026
+ O.M.P.(T) 4/2026, I.A. 19936/2026 & I.A. 19937/2026
MANJU GANDHI & ANR.Petitioners
Through: Ms. Neha Sehrawat, Ms.
Meghna Bali, Adv.

versus

M/S TATA CAPITAL LIMITED & ANR.Respondents
Through: Mr. Sunil, Adv.

60.

CNR No. DLHC010335552026
+ O.M.P.(T) 5/2026, I.A. 19938/2026 & I.A. 19939/2026
MANJU GANDHI & ANR.Petitioners
Through: Ms. Neha Sehrawat, Ms.
Meghna Bali, Adv.

versus

M/S TATA CAPITAL LIMITED & ANR.Respondents
Through: Mr. Sunil, Adv.

61.

CNR No. DLHC010341982026
+ O.M.P.(T) 6/2026 & I.A. 20327/2026
MANJU GANDHIPetitioner
Through: Ms. Neha Sehrawat, Ms.
Meghna Bali, Adv.

versus

M/S TATA CAPITAL LIMITED & ANR.Respondents
Through: Mr. Sunil, Adv.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)
28.09.2026

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1. The present petitions have been filed under Section 14 of the

Signature Not Verified

Signed By: ANUBHAK
TRIPATHI
Signing Date: 28.09.2026
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Arbitration and Conciliation Act, 1996¹ seeking termination of the mandate of the learned Sole Arbitrators.

2. A perusal of the pleadings indicates that the amount under dispute is less than Rs. 2 Crores in each petition.

3. As per *National Highways Authority of India v. Third Rock Consultants Pvt. Ltd.*², this Court has no jurisdiction to entertain the present petition as the value of the dispute is less than the pecuniary jurisdiction of this Court.

4. At this stage, learned Counsel appearing for the Petitioner seeks leave to withdraw the present petitions with liberty to file before the appropriate forum.

5. Leave and liberty, as sought, is granted.

6. The present petitions are dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 28, 2026/at

¹ “Act” hereinafter

² O.M.P. (T) (COMM.) 121/2022